

NOTIFICATIONS UNDER EXPORT (QUALITY CONTROL AND INSPECTION) ACT, REVIEW AND ANNUAL REPORT OF PROJECTS AND EQUIPMENT CORPORATION OF INDIA, LTD., NEW DELHI, REVIEW AND ANNUAL REPORT OF HANDICRAFTS AND HANDLOOMS EXPORTS CORPORATION OF INDIA LTD., NEW DELHI AND REVIEW AND ANNUAL REPORT OF STATE TRADING CORPORATION OF INDIA, LTD., NEW DELHI

THE MINISTER OF COMMERCE (PROF. D. P. GHATTOPADHYAYA): On behalf of Shri A. C. George, I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—

(i) The Export of Minerals and Ores-Group I (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 1123 in Gazette of India dated the 21st April, 1973.

(ii) The Export of Minerals and Ores-Group II (Inspection) Amendment Rules, 1973 published in Notification No. S.O. 1124 in Gazette of India dated the 21st April, 1973.

(iii) The Export of Curry Power (Inspection) Rules, 1973 published in Notification No. S.O. 1128 in Gazette of India dated the 21st April, 1973.

(2) A statement showing reasons for delay in laying the notifications mentioned at (1). [*Placed in Library. See No. LT-5044/73*].

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) (a) Review by the Government on the working of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1971-72.

(b) Annual Report of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-5045/73*].

(ii) (a) Review by the Government on the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1971-72.

(b) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-5016/73*].

(iii) (a) Review by the Government on the working of the State Trading Corporation of India Limited, New Delhi, for the year 1971-72.

(b) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-5047/73*].

REPORT OF COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES FOR 1970-71.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1970-71, under article 338(2) of the Constitution. [*Placed in Library. See LT-5048/73*].

STATEMENT SHOWING ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCES, ETC. GIVEN BY MINISTERS DURING LOK SABHA SESSIONS

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI B. SHANKARANAND): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

#### *Fourth Lok Sabha*

- (i) Statement No. XXX Seventh Session, 1969
- (ii) Statement No. XXIX Eighth Session, 1969
- (iii) Statement No. XXVII Ninth Session, 1969
- (iv) Statement No. XXX Tenth Session, 1970
- (v) Statement No. XX Twelfth Session, 1970

#### *Fifth Lok Sabha*

- (vi) Statement No. XXI Second Session, 1971
- (vii) Statement No. XIII Third Session, 1971
- (viii) Statement No. XII Fourth Session, 1972